## SHRI AHMAD HOSSAIN MONDAL: SHRIMATI PRATIMA BOSE:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that shell fishing zones in the Andaman and Nicobar Islands are auctioned;
  - (b) if so, what are the details thereof;
- (c) what are the names of the zones and to which parties and at what amount these zones have been auctioned during the last three years;
- (d) whether Government have received any representation against the auction of these zones from the local small scale units who are engaged in the manufacture of shell at Port Blair;
- (e) if so, what action Government have taken thereon:
- (f) whether there is any proposal under Government's consideration to curve out new zones which are not already included in auctioned zones; and
- (g) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (g) The information is being collected and will be laid on the Table of the House

# Small shell craft unite in Andaman and Nicobar Islands

1123. SHRI VISWANATHA MENON:

SHRIMATI AMBIKA SONI: SHRIMATI RAJINDER KAUR: SHRI AHMAD HOSSAIN MONDAL:

#### SHRIMATI PRATIMA BOSE:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that Andaman and Nicobar Islands are rich in shell resources;
- (b) whether it is a fact that foreign and Indian poachers are allowed to take to Calcutta huge quantity of these shells for marketing the same on the mainland;
- (c) whether it is a fact that local small shell craft units have to buy their requirements from unauthorised shell collectors at higher prices;
- (d) if so, what are the details thereof;
- (e) whether Government propose to transport shells to the mainland after meeting the local requirements of the shell craft units in the Islands?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to <e) The informa. tion is being collected and will be laid on the Table of the House.

### Representation of women in block-level Committees in the Andaman and 'Nicolblar Islands

1124. SHRI VISWANATHA
MENON: SHRI BIRCHANDRA
DEB
BURMAN: SHRIMATI
RAJINDER
KAUR: SHRI AHMAD
HOSSAIN
MONDAL: SHRIMATI
PRATIMA
BOSE:

Will the PRIME MINISTER be pleased to state:

(a) whether Govsrnment propose to give representation to the women at block level Committee in the Andaman and Nicobar Islands;

- (b) if so, what are the details in this regard; and
  - (c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR REHAMAN): (a) to (c) In Andaman and Nicobar Islands in each Gram Panchayat two seats are reserved for women. In Block Development Committees, at present, there is no reservation for women.

# Committee to examine the procedure followed for the approval of foreign collaboration

1125. SHRI SYED AHMAD HASHMI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government had appointed a committee to examine the procedure followed for the approval of foreign collaborations;
- (b) if so, what are the main recommendations of the committee;
- (c) whether the recommendations have been accepted and implement-ed by Goveynment; and
  - (d) if so, what are the details thereof?

THE MINISTER OF STATE IN MINISTRY **INDUSTRY** THE OF (SHRI JAGDAMBI **PRASAD** YADAV): (a) to (d) Government of India had appointed a Committee of Industrialists in October, 1978 for reviewing and suggesting improve, ments in procedures relating to industrial approvals. The Committee has submitted its report to the Government on the 27th February, 1979. The Committee has made, inter alia> a few recommendations covering the procedure regarding foreign collaboration proposals. Some of the important suggestions made are as follows:

1. The final agreement approved by Government should be made

available to the applicant within 45 days of the decision by the Foreign Investment Board

- 2. Foreign Investment Board meetings should be held every 15 days and the applicants should be advised to be available at these meetings of discussion if required.
- 3. The foreign collaboration agree ment should cover the requirement of foreign technicians in the form of total man months required so that the need for scrutiny of each individual proposal covered under the agreement is obviated.

No decision has yet been taken by the Government in this regard.

1126. [Transferred to 18th May, 1979]

#### Settlement of boundary disputes between States

- 1127. SHRI N. P. CHENGALRAYA NAIDU: Will the Minister of HOME AFFAIRS 'be pleased to state:
- (a) whether Government have de cided to settle the boundary dispute between Assam and Arunachal Pra desh:
- (b) what steps are being taken to solve the boundary disputes bet ween these States at an early date;
- (c) whether all the boundary dis putes between various States have been settled by now; and
- (d) if the answer to part (c) above be in the negative by when all the boundary disputes between the States concerned are likely to be solved?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) Assistance is being provided to Governments of Assam and Arunachal Pradesh to work out mutually acceptable arrangements. In this connection the Union Home Minister has also held a